

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH
OA 147/2023 (SZ)

RUPESH BARMA

.... APPLICANT

VERSUS

UNION OF INDIA REP. BY ITS SECRETARY,
MINISTRY OF ENVIRONMENT AND FORESTS AND
CLIMATE CHANGE, NEW DELHI AND ORS.RESPONDENTS

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Respondent No.5

THROUGH


Gautam Bajaj

Advocate

D/1200/2012

M-19A South Extension Part-II,

New Delhi-110049

E-mail: gautambajaj90@gmail.com

9818366747

Place: New Delhi

Date: 26.02.2024

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OA 147/2023 (SZ)

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**ADDITIONAL COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO.5
– M/S PORUS LABORATORIES PVT LTD – UNIT -4**

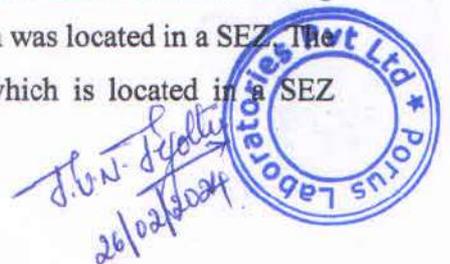
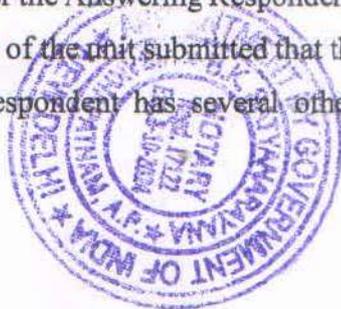
I, Venkata Naga Jyothi Jaladi, age 38 years, D/o J. Anjaiah Chowdary, R/o F-501,
Vijaya Valencia, Visakhapatnam, do hereby solemnly affirm and state as follows:

1. That I am the authorized representative of the Respondent No.5 and as such well-versed with the facts and circumstances of the present case and as such competent to file the present affidavit.
2. That the present additional counter affidavit is being filed in compliance of the order dated 13.02.2014. That on 13.02.2024 this Hon'ble Tribunal had raised certain queries pertaining to (a) the location of the unit in question; (b) the reason for the complainant to continuously file several complaints and (c) the status of the unit post the fire incident. All three queries are being addressed in the following paragraphs.
3. The counsel for the Answering Respondent on 13.02.2024 on a mistaken understanding of the location of the unit submitted that the unit in question was located in a SEZ. The Answering Respondent has several other units one of which is located in a SEZ

ATTESTED

NOTARY
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ANDHRAPRADESH, INDIA
B.K. SATYANARAYANA
M.A., B.L., P.G.D.C.R.S.,
ADVOCATE & NOTARY

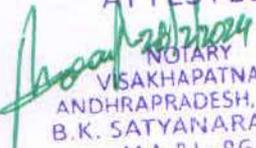
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Srikrishnadevaraya Nagar, Gajuwaka, VSP-26
Cell 9542540908 7780294278

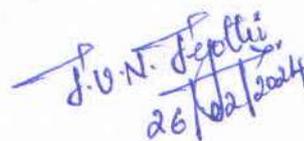


Atchutapuram, Visakhapatnam and the counsel for the Respondent was under the impression that it was the unit in question which was located in a SEZ. However, it is now stated that the present unit is not located in a SEZ. In fact, towards the end of the hearing on 13.02.2024, the counsel for the Answering Respondent upon receiving the correct instructions from the undersigned sought to clarify the location of the unit in question; however, as the order had already been dictated, the Ld. Tribunal directed the counsel for the Answering Respondent to file an additional affidavit clarifying the location of the unit in question.

4. The Answering Respondent is a company incorporated on 09.12.1996 under the Companies Act, 1956 dealing in the business of development and production of Active Pharmaceutical Ingredients ("APIs"), Pharmaceutical Intermediates and Specialty Chemicals. Porus has a manufacturing unit located in Akkireddigudem village, Andhra Pradesh.
5. Porus obtained consent for operations from APPCB *via* order dated 12.02.2007 bearing no. APPCB/VJA/VJA/508/HO/2007.
6. Porus applied for EC (Environment Clearance) on 29.11.2008 along with EIA/EMP report and public hearing proceedings seeking environment clearance under the Environmental Impact assessment Notification, 2006 on account of its proposed expansion. The MoEF (Ministry of Environment and Forests) provided EC to Porus on 02.02.2009.
7. As a part of capacity expansion, Porus further applied for EC through online proposal No. IA/AP/IND2/62432/2015 dated 24.05.2018. MoEFCC (Ministry of Environment, Forest and Climate Change) provided EC to Porus on 02.01.2019.
8. Consequently, it is submitted that Porus has received the EC from the MoEFCC (which includes a public hearing having been conducted) and there has never been any objection either on the location or operations of Porus.

ATTESTED Porus Laboratories has helped the population in the nearby villages by creating employment opportunities. As on 13.04.2022, out of total 320 people working at site


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 ADVOCATE & NOTARY
 Flat No. GF 13, Subrahmanya Estates,
 Srikrishnadevaraya Nagar, Gajuwada, VSP-26
 Cell 9542540908 7780294278


 J.V.N. Jeythi
 26/02/2024



123 members are from surrounding villages within <5 Kms radius from the site of manufacturing.

TOTAL EMPLOYEES LIST AS ON 13.04.2022				
	STAFF	ON ROLL WORKERS	CONTRACT WORKERS	TOTAL
TOTAL EMPLOYEES	85	43	192	320
AKKIREDDIGUDEM	6	10	45	61
CHEKKAPALLI	0	5	3	8
RAMANAKKAPETA	2	6	18	26
SUREPALLI	2	0	9	11
DIGAVALLI	1	7	9	17

10. On 13.04.2022 an unfortunate fire incident took place at the premises of the Porus Laboratories and from the date of the fire incident the industry is not operational. On humanitarian grounds Porus gave an option to the workers to shift to its other units. Many staff and on roll workers have chosen to continue working with Porus in its other units.

11. Porus is located at a distance of less than 1 Km. from the nearest village i.e., Akkireddigudem. The complainant's house is more than 3kms from the factory premises. There are many families living closer than the Complainant and at the time of enquiry by the Joint Committee it was conveyed that they do not have any concerns regarding the company's operation. Porus is therefore not located inside a residential area as alleged by the Complainant.

12. That the present proceedings have been instituted at the behest of one Mr. Rupesh Barma, and his brother Mr. Mahesh Barma who have filed similar complaints alleging that the Answering Respondent., is operating in a housing zone in violation of environmental norms /PCB guidelines and concerned departments have not taken any action despite many complaints. It is clarified that Porus has been operating only after it has received due EC from the MoEFCC and that there are no violations on its part.

13. The concerned PCB has clarified that the present complaint has been filed maliciously with a view to mislead this Hon'ble Tribunal by annexing photos of

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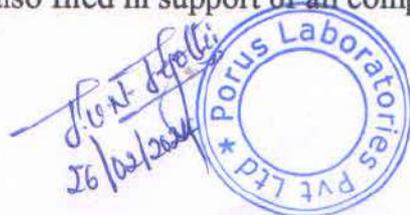
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J.V. K. Jyothi
26/02/2024



the fire incident of the year 2022 with the 2018 complaint which stood closed. The Joint Committee has not found any violation by the Answering Respondent and to the contrary has observed that *“the photographs sent to Hon’ble NGT were taken during fire incident happened on 13.04.2022 and not discharge of illegal effluent”* and that *“the applicant has misled the Hon’ble NGT by providing false information and photographs”*.

14. In the year 2018 a complaint was filed by the Applicant and his brother, Mahesh Barma on 22.02.2018 falsely accusing the Answering Respondent of causing noise pollution, water pollution and air pollution allegedly causing severe diseases, non-compliance of guidelines, causing damage to crop yield etc. The said complaint was forwarded by the Ministry of Environment, Forest and Climate Change to the CPCB on 06.04.2018. The relevant authorities such as the Department of Agriculture, Animal Husbandry Department, Environmental Engineer, APPCB at the behest of the said complaint carried out various inspections and investigations. It is pertinent to state that there was no damage found to the crop yield, no mortality to the livestock and the Answering Respondent was found to be in compliance of all statutory requirements and recommendations. Evidently, the complaint so instituted was baseless with a motive to harass the Answering Respondent. In fact, the brother of the complainant withdrew the complaint being full satisfied that there was no illegal water discharge and that the Answering Respondent had been in compliance with all directions as issued by the APPCB. Accordingly, the said complaint was closed. The said facts are duly recorded in the letter dated 25.05.2018 sent by the APPCB to the CPCB. At this juncture, it is also pertinent to state that the Health, Medical and Family Department of the Govt. of Andhra Pradesh has also conducted an investigation into whether there are any chronic kidney diseases in the area where the Answering Respondent is located and has concluded that there are no such underlying chronic diseases. Similar such complaints were filed in 2016 and 2017 by the Complainant which also stood closed and an Inspection Report was also filed in support of all compliances by Porus.



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 Srikrishnadevaraya Nagar Gajuwaka, VSP-26
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15. The undersigned states that during the Joint committee investigation when both the parties were present, when asked by one of the committee members on what are the reasons for filing the complaint, the Complainant stated that he hadn't filed any complaint now and it might be a older one that he filed a couple of years back which might be recurring. While discussions also, he kept changing concerns over air pollution, water pollution and noise pollution. etc. In the end when asked for if there were any concerns, he answered in the negative i.e., that he had no concerns.
16. The undersigned states that the complaints have been made with an intent to harass the company for not providing jobs to his family and friends as they were not qualified for the skilled work.
17. It is also submitted that the Complainant has stated that the Respondent is a plastic factory which goes to show that the complaints have been filed mindlessly. Despite alleging that the Respondent had been causing air and noise pollution etc., there is not a single complaint by any other person or any report in support of his allegations. To the contrary, inspections have been carried out even on an earlier occasion at his behest and no violations were reported. It is also absurd that any individual facing such issues of noise pollution would withdraw his earlier complaints. It is apposite to state that the Complainant has not even been appearing before this Hon'ble Tribunal.
18. I say that the Applicant having misled the Hon'ble NGT, should be prosecuted for perjury and a heavy fine be imposed thereon.
19. I say that the present Affidavit has been drafted under my instructions. I say that I have perused the same, and I say, that except for the contents of the legal averments contained therein, the contents thereof are true and correct to the best of my knowledge and belief and as per the records available with me.
20. I say that I have annexed the following documents in support of my additional



ATTESTED
 [Signature]
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 ADVOCATE & NOTARY
 Flat No. GF-13, Subrahmanya Estates,
 Sri. Satevarava Nagar, Gajuwaka, VSP-26
 Cell: 9542540308 7780294278



- i. Consent for operations from APPCB via order dated 12.02.2007 bearing no. APPCB/VJA/VJA/508/HO/2007.
- ii. EC provided by The MoEF (Ministry of Environment and Forests) to Porus on 02.02.2009.
- iii. EC provided by The MoEFCC to Porus on 02.01.2019.

I therefore pray that the present complaint be dismissed with heavy costs.

J.V.N. J. Golhi
26/02/2024

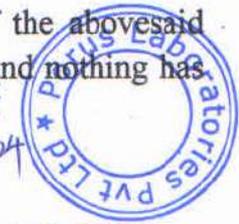
DEPONENT

VERIFICATION

I, the above named Deponent do hereby verify that the contents of the abovesaid Affidavit are true and correct to my knowledge no part of it is false and nothing has been concealed therefrom.

Verified at Visakhapatnam on this 26th day of February, 2024

J.V.N. J. Golhi
26/02/2024



DEPONENT



Asst
26/2/2024
ATTESTED
NOTARY
VISAKHAPATNAM
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M.A., B.L., P.G.D.C.R.S.,
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ANNEXURE R5/4

ANNEXURE - VII



ANDHRA PRADESH POLLUTION CONTROL BOARD
 PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
 SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
 Fax: 040-23815631
 Grams : Kalusya Nivaranam
 Website :www.apspcb.org

CONSENT & AUTHORISATION ORDER
 BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : APPCB/VJA/VJA/508/HO/2007 - 2327 Date :12.02.2007

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management & Handling) Rules 1989 & Amendment Rules).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorisation under the provisions of HW (M & H) Rules (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Porus Drugs & Intermediates Pvt Ltd.,
 (Formerly M/s Vani Chemicals & Intermediates Ltd),
 Akkireddigudem (V),
 Musunuru (M),
 Krishna District.
 E-mail: info@proudrugs.com

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	High TDS Process and Wash Effluents	18 KLD	Forced Evaporation / Condensate Reuse
2.	Low TDS Process and Wash Effluents after Treatment	25 KLD	Onland for Plantation / Irrigation
3.	Domestic Effluents	8 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
1.	Attached to 5 TPH Coal Fired Boiler	
2.	Attached to 2 x 75 KVA + 225 KVA D.G. Sets	---

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 3(C) & 5 (5)]

- Number of Authorisation and date of issue - - APPCB/VJA/VJA/508/HWM Dt: 12/02/2007.
- The Managing Director, M/s. Porus Drugs & Intermediates Pvt Ltd., (Formerly M/s Vani Chemicals & Intermediates Ltd), is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

S. No	Name of the Hazardous waste	Stream	Quantity of Hazardous waste Per Annum.	Disposal Option.
1.	Process residues (Organic)	36.4 of Schedule -	12 Tons	

2.	Distillation bottom residue	36.4 of Schedule - I	6 Tons	TSDF, Dundigal, RR Dist for incineration.
3.	Iron Sludge	28.1 of Schedule-I	540 Tons	Authorized cement manufacturing industries.
4.	Spent Carbon.	28.2 of Schedule - I	1.2 Tons	TSDF, Dundigal, RR Dist.
5.	ETP Sludge	34.3 of Schedule - I	35 Tons	
6.	Used Oil / Waste Lubricating Oil	5.1 of Schedule - I	0.3 Tons.	Agencies authorised by APPCB.
7.	Detoxified Containers & Container Liners of HW & Hazardous chemicals. (a) HDPE Drums (b) Plastic Bags (c) Carboys	33.3 of Schedule - I	300Nos. 50 Nos. 20 Nos.	
8.	Used lead acid batteries	22 of Schedule - IV	3 No's	Return to dealer / manufacturer on buy back basis (or) to authorised recyclers.

on their premises located at Akkireddigudem (V), Musunuru (M), Krishna District.

This consent order is valid to manufacture the following products along with quantities only.

S.No.	Product	Quantity
1.	Paracetamol	100 TPM

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 28th day of February 2008.

Sd/-
MEMBER SECRETARY

To
The Managing Director,
M/s. Porus Drugs & Intermediates Pvt Ltd.,
(Formerly M/s Vani Chemicals & Intermediates Ltd),
Akkireddigudem (V),
Musunuru (M),
Krishna District.

//T.C.F.B.O.//

[Signature] 12/02/07
SENIOR ENVIRONMENTAL ENGINEER(CFO)

SCHEDULE - A

1. The applicant shall make applications for renewal of Consent (under Water and Air Acts) and Authorisation under HWM Rules at least 30 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder, wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way, into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
11. The applicant shall comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
12. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
13. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
14. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
15. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
16. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
17. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
18. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of

- Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated, as Hazardous Waste and they should be disposed off only to the agencies authorized by APPCB in a safe manner.
19. The occupier shall prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to APPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
 20. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
 21. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
 22. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to the agencies authorized by APPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste containers / Container Liners should be maintained in the following way:
 - I) Number of containers received.
 - II) Date and method of detoxification.
 - III) Name of agencies to whom containers were sold with quantities.
 - IV) Transportation particulars.
 23. No Hazardous Wastes shall be mixed with any other wastes or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of APPCB.
 24. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS/HDPE bags or drums are used for storing Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
 25. The person authorised shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
 26. Any unauthorised change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorisation.
 27. The industry shall comply with the provisions of Batteries (Management & Handling) Rules, 2001.
 28. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board shall provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board shall display online data on quantity and nature of hazardous chemicals being used in the plant, as well as water, air emissions and solid waste generated within the factory premises.
 29. The applicant shall exhibit the Consent & HW Authorisation order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
 30. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
 31. The authorisation issued under Hazardous Waste (Management and Handling) Rules, 1989 and its amendments thereof, shall comply with the provision of the Environment (Protection) Act, 1986.

Sd/-
MEMBER SECRETARY

SCHEDULE - B

Special Conditions

1. The effluent discharged shall comply with the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards (mg/l except for pH and Temperature)	
2	PH	6.50 - 8.50	
	Oil and Grease	10.00	
	Biochemical Oxygen Demand (3 days at 27 ^o C)	100.00	
	Total Suspended Solids (at 103 - 105 ^o C)	100.00	
	Bio assay Test: 90% survival after 96 hours in 10% effluent		
	Mercury	0.01	
	Arsenic	0.20	
	Chromium (hexavalent)	0.10	
	Lead	0.10	
	Cyanide	0.10	
	Phenolics (C6H5OH)	1.00	
	Sulfides (as S)	2.00	
	Phosphate (as P)	0.10	

2. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Purpose	Purpose
1.	Process & Washings	37.54 KLD
2.	Boiler Feed & Industrial Cooling	7.0 KLD
3.	Domestic	10 KLD
	Total	54.54 KLD

3. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
4. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission Standards
1 to 2	SPM	115 mg/Nm ³

5. The industry shall comply with ambient air quality standards of TSPM - 200 µg/ m³; RSPM - 100 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/ m³.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

6. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
7. The effluent with Dissolved Solids (Inorganic) more than 5000 mg/ltr shall be segregated and shall dispose by Forced Evaporation System.
8. The condensate from the Forced Evaporation System shall be re-used as presented before the CFO committee. The industry shall provide suitable meter with recorder facilities on the usage of condensate from the Forced Evaporation System.
9. The industry shall take up waste minimization measures, which ultimately show reduction of waste generation and shall submit progress report to the Board twice in a calendar year.
10. There shall not be any spillage / discharge of chemical / wastes on ground. The drums containing chemicals & waste shall be stored on elevated impervious plat form provided with leachate / spillage collection pit.

11. The industry shall use only Coal as fuel in the 5 TPH boiler.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments.

Sd/-
MEMBER SECRETARY

SCHEDULE - C
[see rule 3(c) and 5(5)]
[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]

1. Industry shall waste minimization and cleaner production measures as stipulated in the environmental clearance and shall submit the progress report to the Board once in 6 months.
2. Industry shall recover the spent solvents to the tune of 95% with in the premises. An action plan for waste minimization and recovery of solvents to the tune of 95% shall be submitted with in one month. Industry shall maintain records pertaining to the spent solvent recovery, solvent wise and shall submit details to the Board.
3. Industry shall dispose / sell the hazardous wastes to only industries/ agencies authorized by State Pollution Control Boards. They shall verify the authorization of the board given to the party before disposing their wastes to the external party.
4. The industry shall lift the accumulated hazardous waste present within the premises to the TSDF, Dundigal, Rangareddy District.
5. The industry shall not store the hazardous waste in their premises more than 90 days from the date of generation.
6. The industry shall lift the spent carbon, organic residue directly to authorised cement industries for burning in the kiln and not through the traders.
7. The industry shall take all practical steps to avoid any spillage of effluents, waste oil hazardous chemicals & hazardous wastes on land.
8. Industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The industry shall store the hazardous waste on a raised platform under a shed till it is lifted to TSDF, Pharma City, Visakhapatnam District. Industry shall not store hazardous waste with in their premises for more than 90 days as per HWM Rules, 2003.
10. Industry shall maintain the quantity of incinerable waste, land disposal waste and recyclable waste generated with in the premises and details of disposal of all the above waste. Industry shall also maintain records pertaining to disposal of recyclable waste with name of the agency to whom it is disposed.
11. The unit shall submit the condition wise compliance report of the conditions stipulated in Schedule B and Schedule C of this order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
The Managing Director,
M/s. Porus Drugs & Intermediates Pvt Ltd.,
(Formerly M/s Vani Chemicals & Intermediates Ltd),
Akkireddigudem (V),
Musunuru (M),
Krishna District.

//T.C.F.B.O//

Adhikari 12/02/07

ANNEXURE R5/5

K/A G.M. (Jin)



Baart sarkar
Payaa-varNa evaM vana maM-alaya
Government of India
Ministry of Environment & Forests
(IA Division)

By speed post

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi-110 003
E-mail: hsmalviya@gmail.com
Telephone: 011: 24367076
Dated: February 2, 2009

F. No. J-11011/1101/2007-IA-II (I)

To

M/s Porus Drugs & Intermediates Pvt. Ltd. Unit-IV
Survey No. 106,107/1&2, Akkireddigudem Village,
Musunuru Mandal, Krishna Distt.
Andhra Pradesh

info@porusdrugs.com

Sub: Expansion Bulk Drugs manufacturing Unit at Survey No. 106,107/1&2, 108/1&2
Akkireddigudem Village, Musunuru Mandal, Krishna Distt. Andhra Pradesh by
M/s Porus Drugs & Intermediates Pvt. Ltd. Unit-IV - environmental clearance reg.

Sir,

This has reference to your letter PDIPL/MOEF/EC-08 dated 29th November, 2008 along with EIA/EMP report and public hearing proceedings seeking environmental clearance for the above project under the Environment Impact Assessment Notification, 2006.

2.0 The Ministry of Environment and Forests has examined the proposal and noted that the proposal is for environmental clearance for expansion of Bulk Drugs manufacturing Unit at Survey No. 106,107/1&2, 108/1&2 Akkireddigudem Village, Musunuru Mandal, Krishna Distt. Andhra Pradesh by M/s Porus Drugs & Intermediates Pvt. Ltd. Unit-IV). The total land acquired by the PAs after the expansion will be 6.4818 ha The total cost of the project for the expansion will be Rs. 8.14 Crores. The details of the existing and proposed products are as given below:

Sl. No	Name of product	Production Capacity (TPA*)	Remark
1	Ibuprofen	1200	-
2	Ciprofloxacin Hydrochloride	600	-
3	Celecoxib	60	-
4	Sumatriptan Succinate,	6	-
5	Metformin Hydrochloride	600	-
6	Venlafaxine Hydrochloride	12	-
7	Sertaline Hydrochloride	24	-
8	Clopidogrel Hydrogen Bisulphate	60	-
9	Enrofloxacin,	360	-
10	Pioglitazone	12	-
11	Gabapentin	24	-
12	Paracetamol.	1200	Existing

*The infrastructure will be designed to manufacture all the above products on campaign basis i.e. any three drug products at a time.

Byproducts

Sl. No.	Name of byproduct	Production Capacity (TPA)	Byproduct from the manufacturing of bulk drug
1	Hydrochloric acid (25%)	3960	Ibuprofen
2	Aluminium hydroxide gel	5255.5	Ibuprofen
3	Cromic Sulphate solution	2501.7	Ibuprofen
4	Piperazine HCl MI's	3512.4	Ciprofloxin Hydrochloride
5	N-Ethyl Piperazine HCl MI's	2183.8	Enrofloxacin

3.0 The emissions from boiler will be controlled by installing cyclone separator and wet scrubber. Process gaseous emissions will be in the form of Ammonia, hydrogen chloride and sulphur dioxide will be controlled by installing scrubbers. The water requirement for the plant will be 145.75 KLD and sourced from bore well. The total waste water generated from the plant will be 50.74 KLD. The industrial waste water (33.24 KLD) from process will be forced evaporated and condensate will be reused in cooling towers. The other waste from washing boiler and cooling blow down, DM regeneration and scrubber will be treated in full-fledged effluent treatment plant. The treated wastewater will be subjected to RO and permeates will be recycled and reject will be evaporated. The wastewater will be steam stripped before sending it to ETP. The domestic waste water (8 KLD) generated will be treated in the ETP and will be used for greenbelt development. The company will maintain the zero discharge condition.

4.0 The project activity is listed at S.N. 5(f) under Category 'A' hence the proposal was considered and appraised at central level in 89th meeting of the Expert Appraisal Committee (Industry) held during 22nd - 23rd December, 2008. The Public hearing meeting was held on 1st October 2008.

5.0 Based on the information submitted by the Project Authorities, the Ministry of Environment and Forests hereby accords the environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to compliance of the following specific and general conditions:

A SPECIFIC CONDITIONS:

- i) The project authorities shall install full fledged effluent treatment plant to treat the wastewater up the industry specific standards as notified in EPA or laid down by the Andhra Pradesh Pollution Control Board (APPCB) whichever is stringent.
- ii) The water requirement and waste water generation shall not exceed 145.75 KLD and 50.74 KLD respectively.
- iii) The company shall install two stage scrubbers for control of NH₃, SO₂ and HCl. The scrubbed solutions shall be sold to actual users. The company shall keep the record of disposal of all such by-products and shall submit to the Ministry's Regional Office at Bangalore.

- iv) The company shall provide the monitoring arrangement with stacks/vents and regular monitoring shall be carried out and reports submitted to the SPCB, CPCB and Ministry's Regional Office at Bangalore.
- v) The project authorities shall provide the chilled brine solution in secondary condenser for condensation of the VOCs. The project authority shall ensure that the solvent recovery shall not be less than 98%.
- vi) Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits imposed by APPCB.
- vii) Solvent management shall be as follows :
 - A. Reactor shall be connected to chilled brine condenser system.
 - B. Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
 - C. The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 98% recovery
 - D. Solvents shall be stored in a separate space specified with all safety measures.
 - E. Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
 - F. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
- viii) Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits imposed by APPCB.
- ix) For control of fugitive emission and VOCs following steps shall be followed :
 - A. Closed handling system shall be provided for chemicals.
 - B. Reflux condenser shall be provided over reactors.
 - C. Solvent handling pump shall be provided with mechanical seals to prevent leakages.
 - D. System of leak detection and repair of pump/pipeline based on preventive maintenance.
 - E. Solvent shall be taken from underground storage tanks to reactors through closed pipeline. Storage tanks shall be vented through trap receiver and condenser operated on chilled water.
- x) The process emissions and particulate matter from various units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. In the event of failure of pollution control system(s) adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
- xi) The project authorities shall sale spent oil shall be sold to approved recycler. The empty containers and bags shall be sold to APPCB registered dealers. ETP waste and spent residue shall be sent to Common TSDF.

- xii) During transfer of materials, spillages shall be avoided and garland drains be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.
- xiii) The project authorities shall develop greenbelt in 31300 m² of project area as per the guidelines of CPCB to mitigate the effect of fugitive emission.
- xiv) Adequate financial provision shall be made in the budget of the project for implementation of the above suggested environmental safeguards. Fund so earmarked shall not be diverted for any other purposes.
- xv) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xvi) The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
- xvii) The company shall obtain permission for drawl of ground water from the central Ground Water Authority/State Ground Water Board.
- xviii) The company shall comply with all the commitments made during public hearing meeting held on 1st October 2008.
- xix) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

GENERAL CONDITIONS

- i. The project authorities shall strictly adhere to the stipulations of the SPCB/state government or any statutory body.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended. Authorization from the SPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
- iv. Ambient air quality monitoring stations shall be set up in the downwind direction as well as where maximum ground level concentration are anticipated in consultation with the State Pollution Control Board.

- v. For control of process emissions, stacks of appropriate height as per the Central Pollution Control Board guidelines shall be provided. The scrubbed water shall be sent to ETP for further treatment.
- vi. The company shall undertake following Waste Minimization measures :-
- Metering of quantities of active ingredients to minimize waste.
 - Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - Maximizing recoveries
 - Use of automated material transfer system to minimize spillage.
 - Use of "Closed Feed" system into batch reactors.
- vii) The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the SPCB shall be obtained for collections/treatment/ storage/disposal of hazardous wastes.
- viii. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- ix. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions.
- x. The project authorities shall provide rainwater harvesting system and ground water recharge.
- xi. The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office /SPCB / CPCB. A six monthly compliance status report shall be submitted to monitoring agencies.
- xii. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Ministry's Regional Office.
- xiii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

6.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

7.0 The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner shall implement these conditions.

8.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

9.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.

(H.S. Malviya)
Joint Director

Copy to :-

1. The Secretary, Department of Environment and Forests, Govt. of A.P., Secretariat Hyderabad, A.P.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chairman, Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, A-3 Industrial Estate, Sanathnagar, Hyderabad- 500018, A.P.
4. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F wings 17th Main Road, Koramangala II Block, Bangalore-560034, Karnataka.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. Guard file.
7. Record file
8. Monitoring file.

(H.S. Malviya)
Joint Director



भारत सरकार
पर्यावरण एवं वन मंत्रालय
Government of India
Ministry of Environment & Forests
(IA Division)

By speed post

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail: hsmalviya@gmail.com
Telephone: 011: 2436 7076
Dated: March 31, 2009

F. No. J-11011/1101/2007-IA-II (I)

CORRIGENDUM

Sub: Expansion of Bulk Drugs manufacturing Unit at Survey No. 106,107/1&2, 108/1&2 Akkireddigudem Village, Musunuru Mandal, Krishna Distt. Andhra Pradesh by M/s Porus Drugs & Intermediates Pvt. Ltd. Unit-IV - Environmental Clearance corrigendum reg.

Attention is invited to Ministry's environmental clearance letter of even No. dated February 2, 2009 and your letters No. PDIPL/MoEF/EC-09 dated 7th January, 2009 requesting for inclusion of missing survey numbers. Accordingly following may be incorporated in address, subject and para 2 of the environmental clearance:

In address:

For: Survey No. 106,107/1&2, Akkireddigudem Village,

Read: Survey No. 106,107/1&2, 108/1&2 Akkireddigudem Village,

In subject:

For: Survey No. 106,107/1&2, Akkireddigudem Village,

Read: Survey No. 106,107/1&2, 108/1&2 Akkireddigudem Village,

In para 2:

For: Survey No. 106,107/1&2, Akkireddigudem Village,

Read: Survey No. 106,107/1&2, 108/1&2 Akkireddigudem Village,

2. All other conditions and paras shall remain same.
3. This letter shall be kept attached with the original clearance letter.
4. This issues with the approval of the Competent Authority.

(H.S. Malviya)
Joint Director

To

M/s Porus Drugs & Intermediates Pvt. Ltd. Unit-IV
Survey No. 106,107/1&2, Akkireddigudem Village,
Musunuru Mandal, Krishna Distt.
Andhra Pradesh

Copy to :-

1. The Secretary, Department of Environment and Forests, Govt. of A.P., Secretariat Hyderabad, A.P.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chairman, Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, A-3 Industrial Estate, Sanathnagar, Hyderabad-500018, A.P.
4. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F wings 17th Main Road, Koramangala II Block, Bangalore-560034, Karnataka.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. Guard file.
7. Record file
8. Monitoring file.

(H.S. Malviya)
Joint Director

F. No.J-11011/265/2015- IAI (I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Division)

ANNEXURE R5/6

Indira Paryavaran Bhawan
 Jor Bagh Road, N Delhi-3
 Dated: 2nd January, 2019

To,

M/s Porus Laboratories Pvt Ltd (Unit-IV)
 Village Akkireddigudem,
 Mandal Musunuru,
 District **Krishna** (Andhra Pradesh)

Sub: Expansion of Active Pharmaceutical Ingredients & its Intermediates manufacturing unit by M/s Porus Laboratories Pvt Ltd Unit-IV at Village Akkireddigudem, Mandal Musunuru, District Krishna (Andhra Pradesh) - Environmental Clearance - reg.

Ref: Online proposal No.IA/AP/IND2/62432/2015 dated 24th May, 2018.

Sir,

This has reference to your online proposal No.IA/AP/IND2/62432/2015 dated 24th May, 2018 for environmental clearance to the above project, along with the documents including Form-1, Terms of Reference (ToR), EIA/EMP report containing public hearing proceedings/details.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for environmental clearance to the project for expansion of Active Pharmaceutical Ingredients & API Intermediates manufacturing unit along with R&D facility from the present capacity of 3000 TPA (Any 3 products at a time) to 11601 TPA by M/s Porus Laboratories Pvt Ltd Unit-IV in a total area of 10.23 ha at Sy.No.87/3B2, 92/10, 106/1C, 106/2C, 107/2A, 107/2B, 107/3, 108/1B & 108/2, Village Akkireddigudem, Mandal Musunuru, District Krishna (Andhra Pradesh).

3. The details of the products and by-products are as under:-

S. No.	Product	Quantity (TPA)		
		Existing	Proposed	Total
1.	Bisphenol Acetophenone	--	120	120
2.	P-Phenolphthalein bisphenol (or) 2-Phenyl-3,3-Bis (4-Hydroxyphenyl) Phthallimide (PPPBP)	--	3600	3600
3.	1,5-Bis-[2,6-dimethyl-4-(2-methyl-2-propenoxy) phenyl]-penta-(2,6-dimethyl-1,4-phenyleneoxide (MX-9000)	--	500	500
4.	Tetramethyl bisphenol acetone (TMBPA)	--	99.6	99.6
5.	[1,1,1-Tri-(4-hydroxyphenyl)] ethane (THPE)	--	99.6	99.6
6.	4-Hydroxybenzotrile (HBN)	--	99.6	99.6
7.	4-Nitro-N-Methyl Phthalimide (4-NPI)	--	5000	5000
8.	3-[2-(Dimethylamine)ethyl]-N-methyl-1H-indole-5-methane sulfonamide	--	132	132
9.	Sumatriptan Succinate	6	--	6
10.	Ciprofloxacin Hydrochloride	600	--	600
11.	Metformin Hydrochloride	600	(-360)	240
12.	Venlafaxine Hydrochloride	12	--	12
13.	Sertraline Hydrochloride	24	60	60

SK

14.	Celecoxib	60	(-24)	36
15.	Clopidogrel Hydrogen Bisulfate	60	300	360
16.	Enrofloxacin	360	(-348)	12
17.	Gabapentin	24	576	600
18.	Ibuprofen	1200	0	0
19.	Paracetamol	1200	0	0
20.	Pioglitazone	12	0	0
Total Production Capacity		3000 (any 3 products)	---	11600.8
R&D activity		--	0.2	0.2
Total Production Capacity (18 products at a time and R&D) With 3 MW Captive Power Plant				11,601 (all products)

By-products

S. No.	By-Product	Quantity (TPA)		
		Existing	Proposed	Total
1.	Piperazine ML's	3512.4	0	3512.4
2.	N-Ethyl Piperazine ML's	2183.4	(-2110.6)	72.8
3.	Spent Sulfuric Acid	--	88243	88243
4.	Hydrochloric Acid (25%)	3960	0	0
5.	Aluminium hydroxide gel	5255.5	0	0
6.	Cromic Sulphate solution	2501.7	0	0

4. Existing land area is 64818 sqm. The proposed expansion would involve an additional area of 37433.41 sqm. Greenbelt shall be developed in an area of 47248.64 sqm, covering 46.21% of the total project area. The estimated project cost is Rs.80.25 crores including existing investment of Rs.24.96 crores. Total capital cost earmarked towards environmental pollution control measures is Rs.31 crores including existing Rs.4.3 Crores and the recurring cost (operation and maintenance) will be about Rs.38.12 crores per annum.

5. There are No National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc within 10 km of the project site. River Tammileru flows at a distance of 8.4 km in East direction. Vempadu Major Canal is at a distance of 0.23 km in West direction.

6. Total water requirement is estimated to be 1587 cum/day of which fresh water demand of 758 cum/day is proposed to be met from bore well within the premises.

Total effluent generated from different industrial operations is estimated to be 938 cum/day. Industrial effluent will be treated in combined wastewater treatment plant. Treated effluent of 829 cum/day will be recycled in cooling tower makeup and used in boilers. Domestic effluent will be sent to septic tank followed by soak pit. There will be no discharge of treated/untreated waste water from the unit, and thus conforming to Zero Liquid Discharge.

Power requirement will be increased from 700 kVA to 900 kVA proposed to be met from Andhra Pradesh State Power Distribution Corporation limited (APSPDCL). Existing unit has two DG Sets of 320 kVA & 380 kVA capacities, five more DG sets of 1000 kVA (2 nos.) and 500 kVA (3 nos.) will be used as standby during power failure. Stack height of 11 m for 1000 kVA DG set each, 9 m for 500 kVA each will be provided as per CPCB norms. Industry is also proposing 3 MW Coal / Husk / Pellets fired Captive Power Plant.

Std

Existing unit has one 5 TPH coal fired boiler and one Thermic Fluid Heater of capacity 1 lakh Kcal/hr. Three more Coal (less than 0.5% Sulphur content)/Husk/Bio-Pellets fired boilers of 30 TPH, 10 TPH and 8 TPH respectively will be installed. Electrostatic Precipitator with a stack of height of 55 m for 30 TPH boiler, Multi cyclone separator & bag filter with a stack height of 40 m and 30 m for 10 TPH and 8 TPH capacity boiler respectively will be provided to control the particulate emissions within statutory limit of 115 mg/Nm³. Proposed 8 TPH boiler and existing Thermic Fluid Heater will be standby after expansion.

7. Details of solid/hazardous waste generation and its management are as under:-

S. No.	Source	Quantity (TPD)	Handling Method	Disposal
1.	Organic residue	11.2	HDPE Drums	Sent to SPCB Authorized Cement industries / TSDF
2.	Spent Carbon	3.7		
3.	Distillation Bottom Residue (1% of spent solvents)	1.8		
4.	Inorganic & Evaporation salt (Process)	62.4	HDPE Bags	
5.	Evaporation salt (Non-Process)	3.5		
6.	ETP Sludge	10		
7.	Boiler Ash	42	Stored in covered area	Sold to Cement industries/ Brick Manufacturers
Other Hazardous Waste generation from the Plant				
8.	a) Detoxified Container / Liners drums, HDPE Carboys, Fiber Drums	1000 Nos./ month	Designated covered area	Disposed to SPCB Authorized agencies after complete detoxification
	b) PP Bags	200 Kg/month		
9.	Spent solvents (with moisture) (solvents 178+water 7)	185 KLD	Stored in Drums / Tanks	Sent to In-house Solvent Recovery System
10.	Recovered Solvents from spent solvents	165 KLD	Stored in Drums / Tanks	Recovery within the premises duly sending the residue to Authorized agencies
11.	Spent Mixed solvents (13 from SRS + 4 from ETP)	17 KLD	Stored in Drums / Tanks	Recovery within the premises / Sent to SPCB Authorized agencies
12.	Waste oils & Grease	3 KL/A	Stored in Drums	Sent to SPCB Authorized agencies for reprocessing / recycling.
13.	Used Lead acid Batteries	100 Nos. / annum	Designated covered area	Sent to suppliers on buy-back basis.
14.	Misc. Waste (spill control waste)	24 TPA	Stored in Drums	TSDF
15.	Spent Catalyst	8.4 TPA	Stored in Drums	Sold to suppliers on buy-back basis.

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8. The project/activities are covered under category A of item 5(f) 'Synthetic organic chemicals industry' of the Schedule to the Environment Impact Assessment Notification, 2006, and requires appraisal/approval at central level in the Ministry.

9. The ToR for the project was granted on 23rd January, 2017, followed by amendment therein on 7th May, 2018. Public hearing was conducted by AP Pollution Control Board on 16th February, 2018.

10. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meeting held during 25-27 June, 2018 and 29-31 October, 2018. The project proponent and their accredited consultant M/s KKB Envirocare Consultants Pvt Ltd presented the EIA/EMP report as per the ToR. The Committee found the EIA/EMP report to be satisfactory and complying with the ToR. The Committee has recommended the proposal for grant of environmental clearance.

11. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), the Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project for **expansion of Active Pharmaceutical Ingredients & API Intermediates manufacturing unit along with R&D facility from 3000 TPA to 11601 TPA** by M/s Porus Laboratories Pvt Ltd Unit-IV at Sy.No.87/3B2, 92/10, 106/1C, 106/2C, 107/2A, 107/2B, 107/3, 108/1B & 108/2, Village Akkireddigudem, Mandal Musunuru, District Krishna (Andhra Pradesh), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below:-

(a) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

(b) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.

(c) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

(d) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.

(e) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.

(f) Solvent management shall be carried out as follows:

(i) Reactor shall be connected to chilled brine condenser system.

(ii) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.

(iii) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.

(iv) Solvents shall be stored in a separate space specified with all safety measures.

(v) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.

(vi) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.

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- (vii) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (g) Total fresh water requirement shall not exceed 758 cum/day proposed to be met from ground water through bore wells. Prior permission in this regard shall be obtained from the concerned regulatory authority.
- (h) Industrial/trade effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP/RO to meet the prescribed standards.
- (i) Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
- (j) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps.
- (k) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- (l) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
- (m) Fly ash should be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with the storm water. Direct exposure of workers to fly ash & dust should be avoided.
- (n) The company shall undertake waste minimization measures as below:-
- (i) Metering and control of quantities of active ingredients to minimize waste.
 - (ii) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - (iii) Use of automated filling to minimize spillage.
 - (iv) Use of Close Feed system into batch reactors.
 - (v) Venting equipment through vapour recovery system.
 - (vi) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (o) The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (p) At least 1% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.
- (q) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.



- (r) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (s) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (t) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

11.1 The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-

- (i) The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.
- (ii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (iii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- (iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
- (v) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986.
- (vi) The Company shall harvest rainwater from the roof tops of the buildings to recharge ground water, and to utilize the same for different industrial operations within the plant.
- (vii) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis.
- (viii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.
- (ix) The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.



- (x) A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (xii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xiii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.
- (xv) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://moef.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.

12. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

13. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991, read with subsequent amendments therein.


 2/11/2019
(S. K. Srivastava)
Scientist E

Copy to: -

1. The Addl. PCCF, Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st& 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, **Chennai** - 34

2. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, **Hyderabad** (Andhra Pradesh)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, **Delhi** - 32
4. The Member Secretary, Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, **Hyderabad** (Andhra Pradesh)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor bagh Road, **New Delhi**
6. Guard File/Monitoring File/Record File


2/11/2019
(S. K. Srivastava)
Scientist E